

DR. B. N. ANTANI: I hope there is no violence.

SHRI BALACHANDRA MENON: May I know if the Government will take steps to see that the gangmen who are experienced will be given sufficient chance for promotion and that this will be the accepted policy of the Railways ?

SHRI MOHD. SHAFI QURESHI: This is a suggestion for action.

SHRI T. V. ANANDAN: There are more than 2½ lakhs of gangmen in the country who are retiring as gangmen. Is it not a fact that the Class IV Committee recommended that 25% of the vacancies of APWFs should be reserved for gangmen for promotion as these gangmen have been promoted under that purview ?

SHRI MOHD. SHAFI QURESHI: The policy as laid down was that 75 % of the vacancies of APWIs should be filled directly and 25% by promotion. That policy is being followed.

SHRI D. THENGARI: Will the Government assure that as a rule the Government will never revert those who are already promoted ? Will appropriate alternate promotional avenues be found for those who are barred unduly?

SHRI MOHD. SHAFI QURESHI: I have already stated that the Government does not consider the reversion of these at this stage.

MR. CHAIRMAN: Next question.

Re. Starred Question No. 154

SHRI BHUPESH GUPTA: On a point of order about this question. I do not see the Minister in charge present. I have no reflection to make on the Minister who may be answering the question. They are also able people. Now a question of propriety I want to raise. Mr. Moinul Haque Choudhury is out of the country when the Parliament is in session attending some insignificant international conference somewhere. In the past, under Pandit Jawaharlal Nehru, the practice was that except for special reasons, no Minister should leave the country when the Parliament was in Session so that the matter may be taken up by him. I find this practice is being given up steadily. I find, whether it is because of summer heat or for some other reason, the

Ministers are away even during the Budget Session. In England, during the Budget Session except on the basis of a Cabinet decision, no Minister goes out. In our country also under Pandit Nehru a very good convention was laid down that during the Session at least the Ministers should avoid going on foreign tours; and the Budget Session is very very important from every point of view. We are in the midst of the Budget Session and I find that important questions are being asked and other matters may be taken up and Mr. Moinul Haque Choudhury, Minister-in-charge, I do not know is some-where else outside the country. I should like to know whether this is going to be the practice now. In any case, Mr. Moinul Haque Choudhury should not have gone. I think Mr. Om Mehta will kindly transmit this to the Prime Minister and tell her that such well-established healthy conventions should not be broken so flimsily as has been done in this case. Mr. Moinul Haque Choudhury should be summarily summoned to this country to return home.

MR. CHAIRMAN: Have you . . .

SHRI BHUPESH GUPTA: He is the Minister for Parliamentary Affairs and he should . . .

MR. CHAIRMAN: He will bring it to the notice of the Prime Minister.

SHRI BHUPESH GUPTA: But will he bring back Mr. Moinul Haque Choudhury also?

MR. CHAIRMAN: Yes, Mr. Sinha.

SHRI RAJENDRA PRATAP SINHA: Sir, I have already put the Question.

**EXPATRIATION OF PROFITS AND DIVIDENDS BY
COCA-COLA FACTORY**

♦154. SHRI RAJENDRA PRATAP SINHA:†
SHRI KRISHNA KANT: DR. SALIG
RAM: SHRI ARJUN ARORA:

Will the Minister of INDUSTRIAL DEVELOPMENT/औद्योगिक विकास मंत्री be pleased to state what is the expatriation of profits and dividends yearwise from the year of installation by the factory which manufacture Coca-Cola?

† The question was actually asked on the floor of the House by Shri Rajendra Pratap Sinha.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT/प्रौद्योगिक विकास मंत्रालय में राज्य मंत्री (SHRI GHANSHYAM OZA): A statement is laid on the Table of the House.

STATEMENT
(Rs. '000 omitted)

Year	Profit	Head office Expenses— Prorata charges	Service charges on exports	Total remittances
1958
1959
1960	..	113	..	113
1961	..	309	149	458
1962	..	480	215	695
1963	..	537	280	817
1964	..	331	304	635
1965	..	1065	489	1761
1966	..	1572	568	2140
1967	..	1156	1578	4146
1968	..	1946	..	2166
1969	..	3294	1984	7516
TOTAL :	10803	5567	4077	20447

SHRI RAJENDRA PRATAP SINHA: Sir, the hon. Minister has laid a statement on the Table of the House from which it appears that the Coca Cola Corporation, in nine years from 1960 to 1969 remitted abroad Rs. 2,04,47,000 as against, I understand, their investment of only Rs. 6 lakhs.

SHJM ARJUN ARORA: Rs. 4.5 lakhs.

SHRI RAJENDRA PRATAP SINHA: Rs. 4.5 lakhs; I stand corrected. I would like to know whether the Government has been keeping a watch on the remittances abroad by this foreign company—it is not an Indian company at all—and how is it that this company was allowed to expatriate thousand times or 5,000 times the invested capital of this company. I would further like to know how is it that this company has, without the permission of the Government, put up 24 bottling plants whereas the Government sanction was only for four such plants? How is it that the Government has taken no note of this . . .

SHRI BHUPESH GUPTA: Somebody has taken money; that is all.

SHRI RAJENDRA PRATAP SINHA: . . . fact that the company. . .

SHRI BHUPESH GUPTA: Sir, the obvious thing he should not ask. Somebody has been bribed in the Government. Who that is, you find out.

SHRI RAJENDRA PRATAP SINHA: I would like to know how is it that this company has not even applied for licence for carrying on the business as notified by the Government? According to a notification of May 1970 the companies were asked to submit their Report by 12th June 1970. Now I would like to know what action the Government has taken on this very serious default of this company in not furnishing the data required by the notification and how is it that the company has been allowed to operate although they have not obtained licence from the Government for carrying on the business!'

SHRI GHANSHYAM OZA: Sir, my friend has clubbed many questions together.

SHRI ARJUN ARORA: All of them very pertinent and important.

SHRI GHANSHYAM OZA: Did I say that they are not important? When I say many questions are clubbed together I did not say

that they are not important, I concede that they are very important and I shall try to reply every one of them. The hon. friend is rightly concerned about the profits repatriated by this foreign company.

SHRI BHUPESH GUPTA: Are you not also concerned?

SHRI GHANSHYAM OZA: I am also concerned as much as you are. But my friend will appreciate that under the law as it stands today we cannot stop this repatriation. This repatriation of profits is authorised by the Reserve Bank, and the Reserve Bank.

SHRI BHUPESH GUPTA: Sir, on a point of order. The Minister need not give the interpretation of the law. Let it be left to others. They should answer to the malpractices, misuse of authority and all kinds of things, expansion without authority, and so on.

SHRI GHANSHYAM OZA: This repatriation of profits is not unauthorised. It is authorised by the Reserve Bank. That is what I am trying to say. The question was also raised that the repatriation of profits amounts to, as he rightly put it, Rs. 2 crores. But it must also be borne in mind that this company has earned foreign exchange during all these years to the extent of Rs. 2.34 crores.

SHRI ARJUN ARORA: All gone out, remitted.

(Interruption)

SHRI GHANSHYAM OZA: In totality so far as foreign exchange is concerned this country is not a loser. That is what I am trying to say.

SHRI ARJUN ARORA: He is misleading the House.

MR. CHAIRMAN: Please sit down.

SHRI ARJUN ARORA: He is misleading the House.

MR. CHAIRMAN: Let him finish the answer.

SHRI ARJUN ARORA: He is misleading the House. That company earned foreign exchange of Rs. 2 crores during twenty years and takes away Rs. 1 crore every year.

SHRI BHUPESH GUPTA: I should like to know.

MR. CHAIRMAN: Please sit down.

SHRI BHUPESH GUPTA: Let not Coca Cola speak here.

SHRI GHANSHYAM OZA: These are all figures which can stand the test of scrutiny. There is no question of misleading the House at all and I was saying.

(Interruption)

SHRI RAJENDRA PRATAP SINHA: Let us have the answer.

MR. CHAIRMAN: If you interrupt like this, the result will be that no questions will be put. The whole time will be taken up like this.

SHRI GHANSHYAM OZA: The total foreign exchange earned by this company is Rs. 2.34 crores odd, and as I said in totality this country is not a loser. This country in the totality is not a loser. Then a question was put by my friend that the company is expanding the bottling plants. These bottling plants are installed by separate companies. This export corporation has nothing to do with that. It only supplies concentrates to these eighteen plants which have come up in all parts of the country. They are not owned by this foreign corporation. These companies are constituted in various places of the country and they are independent of the export corporation.

SHRI BHUPESH GUPTA: That is not the point at all. I would like to know how they have been treated. We are on the point as to how the Coca Cola company is misusing authority and how the Government is obliging it. Because some people have been bribed. I maintain that bribery had taken place.

SHRI GHANSHYAM OZA: The Coca Cola corporation only gives concentrates to these eighteen bottling plants. These are independent of this corporation. These plants are not set up by this corporation.

SHRI ARJUN ARORA: It makes money out of that supply, a huge amount of money out of that supply.

SHRI BHUPESH GUPTA: These are internal arrangements. I have given notice of a Half an hour Discussion. That should be done. In fact there should be a Short Duration Discussion. It is a big scandal. We are in

possession of material. We shall expose this greatest scandal in the country and! Government is a party to it.

SHRI GHANSHYAM OZA: First know the facts.

SHRI BHUPESH GUPTA: We know the facts.

SHRI ARJUN ARORA: He is not giving the facts. He is giving the Company's version. He should give the Government's version. Why is he giving the Company's version?

SHRI GHANSHYAM OZA: Is he in a position to say. . .

(Interruptions)

SHRI MAHAVIRTYAGI: He does not belong any more to my party, he belongs to your own party. No shoutings.

SHRI ARJUN ARORA: One day you will also belong to my party and you can do such mistakes.

SHRI GHANSHYAM OZA: As I was saying, the Coca-Cola Corporation is selling concentrates to the 18 companies which are set up all over the country, which have got their own bottling plants.

SHRI BHUPESH GUPTA: With the help of this replenishment, they are supporting the bottling plants and the statement indicates how they are earning money. Sir, you should tell him.

MR. CHAIRMAN: You sit down. I will not say anything unless he completes the answer, and I would request all of you not to interrupt him until he completes the answer.

श्री राजनारायण : श्रीमान्, प्वाइंट आफ आर्डर । मेरा व्यवस्था का प्रश्न यह है कि क्या इस सदन में यह कहना उचित है किसी सम्मानित सदस्य द्वारा कि उनकी यह जानकारी है कि सरकार ने, कुछ लोगों ने, रिस्वत ले रखी है और जब श्री भूपेश गुप्त ऐसे सम्मानित सदस्य के मुखारबिन्दु से यह वाक्य निकला तो मैं चाहूंगा कि आप श्री भूपेश गुप्त को बाध्य करें कि कैबिनेट के उन मंत्रियों या सरकार के उन लोगों का नाम

यहां पर इस सदन में बतायें जिनके बारे में उन्हें यह जानकारी है कि उन्होंने कोका कोला कार्पोरेशन से पैसा ँठा है । वरना सदन में इस तरह से किसी की जवान पर कोई लगाम नहीं रह जायगी ।

SHRI BHUPESH GUPTA: Sir, I shall take Mr. Rajnarain's help in this matter.

श्री राजनारायण : मैं चाहता हूँ कि श्री भूपेश गुप्त जी उन लोगों का नाम बतायें क्योंकि जिस तरह से इन्होंने क्वेश्चन किया उससे मेरे ऊपर यह असर पड़ रहा है कि यह मंत्री जो उत्तर दे रहे हैं यह खुद इसमें इनवाल्व्ड हैं । हमारे ऊपर यह असर पड़ रहा है । इसलिये मैं चाहता हूँ कि हमारे ऊपर कोई गलत असर न पड़ जाय ।

SHRI BHUPESH GUPTA: He is not to blame. I never mentioned the Minister. I said somebody in the Government.

श्री राजनारायण : उनका नाम अगर जानते हों तो उनका नाम बोलें ।

MR. CHAIRMAN: I do not want these unnecessary interruptions. Mr. Rajnarain, please sit down.

SHRI BABUBHAI M. CHINAI: Sir, I want to make a submission. The hon. Mr. Rajnarain has said just now that due to the statement of Mr. Bhupesh Gupta it seems that the Minister is involved in this. . .

श्री राजनारायण : मैंने कहा कि मेरे ऊपर यह असर पड़ रहा है ।

SHRI BHUPESH GUPTA: No, not at all.

SHRI BABUBHAI M. CHINAI: . . . that the Minister concerned is involved. Can he make. . .

SHRI BHUPESH GUPTA: This Minister is a new Minister. He is not certainly responsible. . . *(Interruptions)* What is he saying?

SHRI BABUBHAI M. CHINAI: I am also entitled to say. . .

(Interruptions)

SHRI BHUPESH GUPTA: Stop him, Sir.

SHRI BABUBHAI M. CHINAI: I am not going to yield to him. I will have my say.

SHRI BHUPESH GUPTA: Sir, ask him to sit down. No, no. I am not yielding. I cannot yield. . . .

(Continue/Interruptions')

SHRI SUNDAR SINGH BHANDARI: Sir, you have allowed Mr. Chinai not Mr. Bhupesh Gupta.

SHRI BABUBHAI M. CHINAI: I am not going to yield to him. Can he get up so many times without your permission? My submission is, when a person—and an hon. Member accuses the Minister that he is involved in it, then he must first of all come out with the facts to you in your Chamber and say, "Look here! I have got this information, and this hon. Minister is involved in it." Then I can understand his naming him on the floor of the House. Without your knowledge, without anybody's knowledge, random charges are made either at the Minister or at some Member. This is wrong in principle, wrong according to the rules and regulations of this House.

SHRI ARJUN ARORA: I agree with you, Mr. Chinai. . . .

SHRI BABUBHAI M. CHINAI: Please, MR. Arora. Let me finish.

MR. CHAIRMAN: Let him say. Please sit down.

SHRI BHUPESH GUPTA: Sir, I have heard him.

12 Noon

SHRI BABUBHAI M. CHINAI: As I was submitting, Sir, this House is being treated at random by some Members. It is now time that we should control this and preserve the dignity of this House. Whatever he said must be either removed from the record or you must ask him to withdraw. . . . (Interruption by Shri Bhupesh Gupta) Sit down, Mr. Bhupesh Gupta. I am not going to yield.

SHRI BHUPESH GUPTA: Now finish.

SHRI BABUBHAI M. CHINAI: Mr. Chairman, Sir, what I am suggesting is you ask for an explanation. If you are satisfied, then you can very well go ahead; otherwise you must remove from the record the allegation that the Minister is involved in it. . . .

MR. CHAIRMAN: I will consider that thing.

SHRI ARJUN ARORA: On a point of order. . . .

MR. CHAIRMAN: The Question Hour is over. . . .

SHRI BHUPESH GUPTA: Mr. Chinai should realise that I also know all procedures. He should realise that I also know the subject matter on which I am speaking. As a Member of Parliament I have a right to say whatever I like. . . .

SOME HON'BLE MEMBERS: No, no.

SHRI BHUPESH GUPTA: . . . I say that suspicion is that bribery has been taken. When I say I suspect, let the Commission of Enquiry be appointed. I am not going to placate. Do not provoke me to give names because it will have a reflection on Mr. Babu-bhai Chinai. . . .

SHRI BABUBHAI M. CHINAI: I am not worried.

SHRI BHUPESH GUPTA: This Minister is not responsible. He has come only recently. Nor is Mr. Moinul Haque Choudhury responsible that way. This has been happening over the last twenty years. Therefore, I maintain that corruption has taken place. Let there be a commission of enquiry.

SHRI CHANDRA SHEKHAR: I have a request to make. Mr. Rajnarain raised some doubt. Mr. Bhupesh Gupta has made it quite clear that the hon'ble Minister who was replying is not in any way involved whatever other persons may be involved. Mr. Rajnarain, Mr. Bhupesh Gupta and others should take care of it. The record should be put straight and it should be made clear that the hon'ble Minister who was speaking is above suspicion, that he has nothing to do and there is no aspersion against him.

SHRI BHUPESH GUPTA: I demand enquiry. The record must be brought from the Ministry. From there you will know who signs the orders. This relates to twenty years, not now. I want an enquiry.

SHRI KRISHAN KANT: Let there be Half-an-hour discussion.

श्री राजनारायण : श्रीमन्, मैं एक व्यवस्था का प्रश्न उठा रहा हूँ। क्या यह सदन अधिकृत नहीं है कि जब इस देश में रिश्वतखोरी और भ्रष्टाचारी तरीका बड़े पैमाने पर शकल अस्तित्कार कर रहा है, तो उसकी जांच किसी तरह से करा जाए, क्योंकि इस सदन में एक बार नहीं अनेक बार भ्रष्टाचारी तरीका, अनडिमोक्रेटिक तरीका, रिश्वत लेकर के . . .

श्री सभापति : अब आप . . .

श्री राजनारायण : आप सुनिए। आप घबड़ाइए मत।

श्री सभापति : नहीं। आप घंटा भर अपने व्यवस्था के प्रश्न पर लगाएं और मुझसे कहें घबड़ाइए नहीं, यह कैसी बात है ?

श्री राजनारायण : क्या सदन सांख्य-दर्शन का केवल एक द्रष्टा है ? प्रकृति नदी नाट्य करती रहे ? यह सदन द्रष्टा की भांति देखता रहे ? यदि इस सदन को द्रष्टा मात्र बनने देंगे, तो मैं इसके लिए तैयार नहीं हूँ। मैं तो केवल द्रष्टा बनने देना नहीं चाहूँगा।

मैं चाहता हूँ कि अगर यह सदन है और मेरी यह मान्यता है कि इस सदन के जो सम्मानित सदस्य हैं उन्हें इस बात का अधिकार है। इसलिए जब सारे देश में जो प्रशासन की गंगोत्री है, जिसमें गंगोत्री की धारा प्रशासन से निकलती है, शासन में गंगोत्री की धारा है और यहाँ से प्रशासन की गंगा की धारा निकलती है।

MR. CHAIRMAN: This is no point of order.

श्री राजनारायण : मैं आप से पूछना

चाहता हूँ कि आप बतलायें कि भ्रष्टाचार को रोकने का क्या तरीका है।

MR. CHAIRMAN: This is no point of order.

श्री राजनारायण : आपका लीगल ब्रेन है। आपका ज्युडिशियल . . .

MR. CHAIRMAN: (तब ही तो मैं कह रहा हूँ) this is no point of order.

श्री राजनारायण : आप ने श्री मूपेश गुप्त को कह दिया। आप देखिये . . . मैं आपकी खिदमत में यह अर्ज करना चाहता हूँ कि आज सारे देश में इन्सान इन्सान को देखे। आप देख रहे हैं कि बिहार के मुख्य मंत्री जी . . .

MR. CHAIRMAN: No, please. Nothing will go on record.

(Shri Rajnarain continued to speak)

SHRI CHANDRA SHEKHAR: Mr. Chairman, Sir, if what he says is not going on record, you should ask the hon. Member to go out of the House because the whole House cannot be asked to hear what is not going on record. If Mr. Rajnarain persists in speaking in spite of your directive, you should ask Mr. Rajnarain to withdraw from the House.

MR. CHAIRMAN: Please sit down, Mr. Rajnarain.

(Shri Rajnarain continued to speak)

SHRI CHANDRA SHEKHAR: Mr. Chairman, Sir, any discussion should be with your permission. If Mr. Rajnarain has taken your permission . . .

MR. CHAIRMAN: I have refused permission.

SHRI CHANDRA SHEKHAR: If you have refused permission and if that matter is not going on record, then it is sheer waste of time. Either what he says goes on record or you ask Mr. Rajnarain to withdraw from the House. I do not say that Mr. Rajnarain

should not be given permission to speak. But if he is speaking without your permission and in spite of your order that nothing will go on record, then it is sheer waste of time and we become just passive spectators of all this drama without any tangible results being achieved. So, either you ask Mr. Rajnarain to withdraw from the House or take measures by which the House can function effectively and in a more dignified manner.

(Shri Rajnarain *continued to speak*)

SHRI M. S. GURUPADASWAMY: Sir, I want to make a submission.

MR. CHAIRMAN: All right. Now this will go on record.

SHRI M. S. GURUPADASWAMY: About this matter I want to make a submission to you. I do not know whether you gave permission to Mr. Rajnarain or not.

MR. CHAIRMAN: No, I refused it.

SHRI M. S. GURUPADASWAMY: Even if you had not given permission, he has raised a very important issue.

SHRIMATI YASHODA REDDY: On a point of order.

SHRI M. S. GURUPADASWAMY: I am making a submission to you, Sir. I am not going into this question at all. He has raised an issue and has quoted the Chief Minister of Bihar.

MR. CHAIRMAN: No, no. On this matter what Mr. Rajnarain was speaking, I said, was not to be taken down. So you cannot speak on the same subject. If you have any submission to make, please do it.

SHRI M. S. GURUPADASWAMY: I must be allowed to say something. I am not discussing that issue. He has raised an issue.

SHRI AKBAR ALI KHAN: Sir, you have **not given** him permission.

SHRIMATI YASHODA REDDY: Sir, on a point of order.

SHRI M. S. GURUPADASWAMY: I am not going into the question at all. Sir. I am

only saying that the Chief Minister of Bihar has been quoted as saying something.

SHRI AKBAR ALI KHAN: On a point of order. Sir, you have not given him permission to raise that issue.

SHRI M. S. GURUPADASWAMY: I have not finished my submission at all. Why are you so touchy about this?

SHRI A.G. KULKARNI: On a point of order, Sir.

SHRI M. S. GURUPADASWAMY: Why are you so touchy about it? If you are so touchy about it, I say I am raising the issue myself.

MR. CHAIRMAN:
Mr. Gurupadaswamy
let me first hear the point of order.

SHRI M. S. GURUPADASWAMY: No, you have not completely heard me.

MR. CHAIRMAN: But when there is a point of order I have to allow it first.

SHRI SUNDAR SINGH BHANDARI:
Sir, before you hear him how can you go on to another Member's point of order? You are hearing him on a point of order.

MR. CHAIRMAN: Mr. Gurupadaswamy did you raise a point of order?

SHRI M.S. GURUPADASWAMY: Yes.

MR. CHAIRMAN: All right, then, go on.

SHRI M. S. GURUPADASWAMY: My point of order is this. When a very important matter is raised on the floor of the House.

AN HON. MEMBER: Without the permission of the Chair.

SHRI M.S. GURUPADASWAMY: Please let me complete my sentence at least. Do not shout.

Sir, I would like to have your directive whether this House can take cognizance of the matter which is very vital to the functioning of democracy itself or should we be indifferent to it.

SHRI AWADHESHWAR PRASAD
SINHA: There the Assembly.

(Interruptions)

SHRI M. S. GURUPADASWAMY: I am raising a very basic issue, namely, whether this House is competent to take cognizance of an issue which is very vital to the functioning of a particular State or not. I want your ruling.

MR. CHAIRMAN: My ruling is that nothing can be mentioned here in the House without my permission. That is my ruling. Shri Chitta Basu.

श्री राजनारायण : श्रीमन्, मैं आप से कहना चाहता हूँ कि हमने बांगला देश को मान्यता देने का सवाल उठाया। उस प्रश्न पर भी आप ने इसी प्रकार से सदन को चलाने की कोशिश की। हमने ललित नारायण मिश्र के सवाल को उठाया। हमने आप को चिट्ठी लिख कर दी है, हमने राष्ट्रपति जी को चिट्ठी लिख कर दी है, हमने प्रधानमंत्री को चिट्ठी लिख कर दी है कि जब तक आरोप हैं और कमीशन बैठा है उस समय तक उनको मिनिस्ट्री से डिस्मिस किया जाना चाहिए। क्या आपने स्वयं चिट्ठी नहीं पायी है ? . . .

MR. CHAIRMAN: I am not going to answer all these questions in the House.

श्री राजनारायण : आप सोचते हैं कि सदन में हम लोग उल्लू बन कर बैठे रहें, केवल चुप होकर बैठे रहें। मैं चाहूंगा कि आप प्रधानमंत्री को बुलायें। प्रधानमंत्री पर आरोप हैं। उन पर आरोप हैं। प्रधानमंत्री अपने गुरगों को भेज कर बिहार की सरकार को गिराने का दूषित प्रयत्न कर रही हैं और फिर पैसा बांटा जा रहा है। मोला प्रसाद ने सार्वजनिक वक्तव्य दिया है। मैं आप से निवेदन करूंगा कि आप प्रधानमंत्री जी को बुलावें।

MR. CHAIRMAN: Please sit down. (Interruptions). If you do not listen. (Interruptions). Shri Chitta Basu,

The Question Hour is over,

WRITTEN ANSWERS TO QUESTIONS

RAJASTHAN CANAL PROJECT

◆155. SHRI M. K. MOHTA: DR.
B. N. ANTANI:

Will the Minister of IRRIGATION AND POWER / सिंचाई और विद्युत् मंत्री be pleased to state:

(a) what is the total acreage of land that has become available for cultivation under the Rajasthan Canal Project;

(b) how much of the land has been allotted and brought under cultivation by now; and

(c) what are the reasons for not allotting the entire land for cultivation purposes?

THE MINISTER OF IRRIGATION AND POWER / सिंचाई और विद्युत् मंत्री (DR. K. L. RAO): (a) As a result of the irrigation system already completed on Rajasthan Canal Project, a culturable commanded area of 8.61 lakh acres has become available for irrigation.

(b) Out of above. 7.53 lakh acres of land have been allotted and about 4.13 lakh acres are reported to have been irrigated during 1970-71.

(c) The bulk of the un-allotted land is reserved for Pong Dam Oustees, whose movement has only recently started.

PRODUCTION OF AUTO MOBILE TYRES

◆156. SHRI SUNDAR MANI PATEL:
SHRI JAGDISH PRASAD
MATHUR: SHRI
M. K. MOHTA:

Will the Minister of INDUSTRIAL DEVELOPMENT / औद्योगिक विकास मंत्री be pleased to state:

(a) what was the extent of demand for automobile tyres in the country during the years 1969 and 1970 and to what extent it was met;

(b) whether there is any proposal to increase the production of tyres to meet the increasing demand; and

(c) If so, to what extent and the details of the steps taken by Government in this regard?